

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No.1118 of 2020**

Smt. Amasi Orain                        .....

      ...    Petitioner

  Versus

1. The State of Jharkhand

2. Subodh Kumar Lal                ...                                  Opposite Parties

  .....

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

.....

For the Petitioner       : Ms. Sunita Kumari, Advocate

For the State               : Mr. Azeemuddin, Addl. P.P.

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**Order No.04 Dated- 11.09.2020**

Heard the parties through video conferencing.

Ms. Sunita Kumari- learned counsel for the petitioner submits that she will remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 20.02.2020 passed in A.B.A. No.941 of 2020.

It is submitted by the learned counsel for the petitioner that this criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 20.02.2020 passed in A.B.A. No.941 of 2020 by substituting the name of the petitioner- Smt. Amasi Orain with her name alias name as @ Lalita Devi as in the AADHAAR Card the name of the petitioner has been mentioned as Lalita Devi. It is next submitted that the alias name of the petitioner was not mentioned in her anticipatory bail applications before the Sessions Judge or before this Court and the learned Magistrate was not satisfied with the fact that Smt. Amasi Orain is the same person as Lalita Devi and did not allow the petitioner to surrender in terms of the order dated 20.02.2020 passed in A.B.A. No.941 of 2020. Hence, it is submitted that order dated 20.02.2020 passed in A.B.A. No.941 of 2020 be modified accordingly.

Keeping in view the fact that Lalita Devi never filed any anticipatory bail application before the court of Sessions Judge or before this Court and

the learned Magistrate was not satisfied with the fact that Lalita Devi is the same person as the present petitioner- Smt. Amasi Orain, this Court is of the considered view that there is no reason to substitute the name of Smt. Amasi Orain as Smt. Amasi Orain @ Lalita Devi. Accordingly, this petition, being without any merit is rejected.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**

Animesh/